

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HORIZON DWELLINGS PRIVATE LIMITED

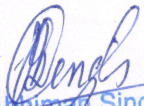
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Horizon Dwellings Private Limited
2.	Date of incorporation of corporate debtor	17.06.2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209UP2011PTC045314
5.	Address of the registered office and principal office (if any) of corporate debtor	64, Civil Lines, Ayub Khan Chaupla Road, Near Bikanerwala, Bareilly, Uttar Pradesh-243001
6.	Insolvency commencement date in respect of corporate debtor	12.06.2020 (12.06.2020 is the date on which NCLT order dated 10.06.2020 was uploaded on NCLT Site).
7.	Estimated date of closure of insolvency resolution process	09.12.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Abhiman Singh Regn. No.: IBBI/IPA-001/IP-P-01871/2019 -2020/12894
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Address: 58-D, Block-B, Express View Apartments, Sector-105, Noida, Gautam Budh Nagar, UP-201304. Regd. Email: asprihar.pnb@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Communication Address: Osrik Resolution Private Limited, 908, 9 th Floor, D-Mall, Netaji Subhash Place, Pitampura, Delhi-110034. E-mail for Correspondence: cirp.horizondwellings@gmail.com
11.	Last date for submission of claims	26.06.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Available
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Horizon Dwellings Private Limited on 12.06.2020 (i.e. the date on which Order dated 10.06.2020 was uploaded on the Website of NCLT).

The creditors of **Horizon Dwellings Private Limited**, are hereby called upon to submit their claims with proof on or before 26.06.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

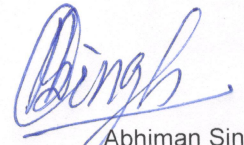
A financial creditor belonging to a class, as listed against the entry No. 12 (Not Available), shall indicate his choice of authorised representative from among the three insolvency professionals listed


Dr. Abhiman Singh
Insolvency Professional
IBBI/ IPA-001/IP-P01871/2019-2020/12894

against entry No.13 (Not Available) to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:13.06.2020
Place: Noida



Abhiman Singh

Interim Resolution Professional

In the matter of Horizon Dwellings Private Limited

Registration No.: IBBI/IPA-001/IP-P-01871/2019 -2020/12894

Dr. Abhiman Singh

Insolvency Professional

IBBI/ IPA-001/IP-P01871/2019-2020/12894